

PROF. MADHU DANDAVATE (Rajapur): After the statement it has become clearer that the facts referred to by Mrs. Parvathi Krishnan are correct. There is not only one order; there are many orders where re-instated workers have been demoted. This is a new form of victimisation.. (Interruptions).

MR. SPEAKER: You cannot ask for clarifications now.

12.32 hrs.

INTEREST-TAX BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to impose a special tax on interest in certain cases.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to impose a special tax on interest in certain cases".

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce† the Bill.

12.33 hrs.

SICK TEXTILE UNDERTAKINGS (NATIONALISATION) BILL*

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the sick textile undertakings specified in the First Schedule with a view to reorganising and rehabilitating such sick textile undertakings so as to subserve the interests of the general public by the augmentation of the production and

distribution, at fair prices, of different varieties of cloth and yarn, and for matters connected therewith or incidental thereto.

श्री मधु लिमये (वाका): अध्यक्ष महोदय एक लम्बे समय के बाद यह विषयक हमारे सामने आया है, और इस पर मुझे खुशी है लेकिन इन की जो मुद्रावज की योजना है यह मेरी राय में ठीक नहीं है, और इसलिये मैं उम हिस्से का विरोध करना चाहता हूँ। वह उम का समर्थन किन कारणों को लेकर करना चाहते हैं इस का अगर मदन के मामले में विवरण और स्पष्टीकरण देंगे तो मेहरबानी होगी।

SHRI C SUBRAMANIAM: I do not know whether at this stage I should go into the merits of compensation, etc. When the Bill comes up for consideration, I shall explain.

श्री मधु लिमये: यह थोड़े ही है। जब सिद्धान्तों के सवाल उठाए जाते हैं तो जवाब आना चाहिये। मैंने केवल एक सिद्धान्त का सवाल उठाया।

अध्यक्ष महोदय: जब प्रन्मिपल्स आफ दी बिल कमीडरेशन स्टेज में जाते हैं तो उस समय जवाब दे सकते हैं। लेकिन अगर कोई लेजिस्लेटिव कम्पटीटम या कान्ट्रीट्यूशनल अमेडमेंट है तब तो आप जवाब अभी माग सकते हैं।

श्री मधु लिमये अध्यक्ष महोदय, दोनों कारणों को मैंने कर विरोध किया जाता है। मैं स्पष्टीकरण चाहता हूँ कि किन सिद्धान्तों के आधार पर उन्होंने कम्पेन्सेशन की योजना बनायी है।

अध्यक्ष महोदय: यह तो कंसीडरेशन स्टेज पर बतायेंगे।

श्री मधु लिमये: अगर नहीं आना है तो हम को अबोलिस कर दीजिए।

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†Introduced with the recommendation of the President.*

MR. SPEAKER: He says he will make it clear at the consideration stage.

The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the sick textile undertakings specified in the First Schedule with a view to re-organising and rehabilitating such sick textile undertakings so as to subserve the interests of the general public by the augmentation of the production and distribution, at fair prices, of different varieties of cloth and yarn, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI C. SUBRAMANIAM: I introduce the Bill

12 36 hrs.

CONSTITUTION (THIRTY-SIXTH AMENDMENT) BILL*

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India"

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

There are four persons who have sent their names who want to oppose this. I will call them in the order in which their names were received.

Shri Shyamnandan Mishra.

SHRI SHYAMNANDAN MISHRA (Begusarai): I have thought it my duty to oppose the introduction of

the Bill because it is our clear opinion that it goes against the very fabric of the idealism that inspired the founding fathers of our Republic. This spirit of idealism was reflected in the scheme of special relationship that was conceived by the founding fathers of our Constitution. They recognised the special problems of Bhutan and Sikkim. No less a person than Pandit Jawaharlal Nehru had moved a resolution in the Constituent Assembly which said that there had to be a recognition of the special problems of Bhutan and Sikkim. This special relationship was based on the basic rights and aspirations of the people of Sikkim as well as on the national good and interest of India.

This is also against the very concept of our Federation. The underlying concept of our Federation is its unity and cohesion. Let us be quite clear in our minds that by this amendment of the Constitution, you are loosening the very structure of our Federation, and thereby you are probably going to open a Pandora's box. It is, again, repugnant to the very ethos and personality of our Constitution. The Constitution speaks of a Federation; it does not speak of an Association. This is a new concept that is sought to be introduced in our Constitution. We have been accustomed only to the concept of a Federation and not to the concept of Association. Therefore, my humble submission is that it will knock out the very framework and structure of our Constitution. The Constitution will become either a strange animal or a zoo of strange animals. Why do I say so? The Constitution recognises only two kinds of entities. One is of that which will be admitted according article 2 of the Constitution. It says:

"Parliament may by law admit into the Union, or establish, new States on such terms and conditions as it thinks fit."

*Introduced with the recommendation of the President.

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